

border to stem the undesirable activities in this regard; and

(c) if so, the salient features thereof?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED) : (a) Yes, Sir.

(b) No, Sir

(c) Does not arise.

Experts Committee on Evaluation of C-DOT

564. SHRI SHANKERSINH VAGHELA:
SHRI K.S. RAO:
SHRI L.K. ADVANI:
PROF. K.V. THOMAS:
SHRI Y.S. RAJA SEKHAR REDDY:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Experts Committee appointed by Government to evaluate the on-going schemes of the C-DOT project has submitted its report;

(b) if so, the observations/recommendations of the Committee and Government's reaction thereto;

(c) if not, when the Committee is likely to submit its report;

(d) whether C-DOT's technology had been evaluated earlier also;

(e) if so, how many times and what were the findings and follow up action taken; and

(f) the circumstances which led to a fresh re-evaluation?

THE MINISTER OF ENERGY AND

MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir.

(b) Not applicable.

(c) Before end of March, 1990.

(d) Yes, Sir.

(e) The development efforts of C-DOT were evaluated in 1986 and 1988 by Committees set up by the Secretary, Deptt. of Telecom. The Committee's Reports were available in June '86 (First Report) and June '88 (Second Report.) Major findings of the reports are given in the statement below. These were noted. Efforts continued in C-DOT to complete the development.

(f) Fresh evaluation of the C-DOT project was taken up as a part of periodic evaluation of this project.

STATEMENT

1. The main conclusions of the report of the first Committee (June, 1986) were as follows:

Progress was generally satisfactory. Work yet to be completed in software development was substantial in complexity. The system could be expected to be cleared for production by March, 1988 which could be extended to September, 1989 if there are slippages. The progress was recommended to be reviewed in June, 1987.

2. The main conclusions of the report of the second Committee (June, 1988) were as follows:

The estimates of commercial production were revised and the new estimates were given for commercial production of 128 Port RAX as Jun '86, 512 Port Exchange as 1989-90 and Main Automatic Exchange 1990-91. The Committee also recommended

trial of full 32 base module exchange during 1989-90. The Committee noted satisfactory efforts to develop approved vendors and suggested timely action for ensuring supply of raw material and components required for production.

Explosion Outside Parliament House Precincts

565. SHRI YASHWANTRAO
PATIL:
SHRI ERA ANBARASU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an explosion took place outside the Parliament House precincts in the month of January, 1990;

(b) if so, the details thereof and measures taken to tighten the security arrangements;

(c) whether the persons involved in the incident have been identified; and

(d) if so, the action taken against them?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). Yes, Sir. On 7. 1. 1990 a bomb exploded near Iron Gate No. 2 of Parliament House around 9 A.M. and a case FIR No. 16 dated 7. 1. 1990 under Sections 3 and 4 of Explosive Substances Act was registered at Police Station, New Delhi.

Mobile and foot patrolling have been further intensified around Parliament House.

(c) No. Sir.

(d) Does not arise.

Persons Found Killed on Railway Tracks In Delhi

566. SHRI RAJVEER SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons found killed on Railway tracks in Delhi during 1989-90;

(b) the number of the men, women and children among them;

(c) the number of bodies which remained unidentified;

(d) whether Government have investigated into the causes thereof;

(e) if so, the outcome thereof; and

(f) the remedial steps taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) 566 persons were found killed on railway tracks from 1. 1. 89 to 28. 2. 90.

(b)	Men	Women	Children
	438	97	31

(c) 165

(d) and (e). In three cases, FIRs were registered under section 302, 306 and 304-A IPC respectively. The cases were, however, filed untraced as no clue could be found. In all remaining cases inquest proceedings under Section 174 Cr. P.C. were held.

(f) Public is educated about the fast running of electric trains and rail safety.

Female Convicts in Jails

567. SHRI RAJVEER SINGH: Will the Minister of HOME AFFAIRS be pleased to state the number of female convicts in jails as on 31 January, 1990, Statewise and according to the period of their imprisonment?